

sanctioned even a single paisa for this work with the result that the construction work has not even started. Therefore, I would like to submit to the Central Government that if the foundation stone of the said bridge was in fact laid by the Central Government, they must start construction work as early as possible so that Uttar Pradesh and Bihar could be connected through this bridge. (*Interruptions*)

**SHRI RAM VILAS PASWAN :** Mr. Speaker, Sir, I have given notice of privilege against the Minister of Commerce. According to the rules of this House, no policy decision could be announced outside the House when the Lok Sabha is in session. This is a matter of propriety. (*Interruptions*) While in Bombay the hon. Minister.... (*Interruptions*)

[*English*]

**MR. SPEAKER :** I have disallowed that thing. It is not a privilege question.

[*Translation*]

**SHRI RAM VILAS PASWAN :** Mr. Speaker, Sir, please listen to me first. The House is in session, but Shri Chidambaram made the following policy statement in Bombay day before yesterday : "Import curbs on exporter to be lifted". This is against the spirit of the House. The Chair has already given its ruling... (*Interruptions*)

[*English*]

**SHRI SRIKANTA JENA (Cuttack)** It is a policy matter. Let the Minister tell why he has made it there. (*Interruptions*)

**MR. SPEAKER :** Please take your seats. Time and again, it is ruled in this House that such matters do not constitute privilege question. They may be matter of propriety but not a privilege issue.

Now, Papers to be Laid on the Table.

(*Interruptions*)

**MR. SPEAKER :** I have allowed one-and-a-half hours today. Now, Papers to be Laid on the Table.

13.15 hrs

### PAPERS LAID ON THE TABLE

#### Central reserve Police Force (Amendment) Rules, 1991

[*English*]

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD) :** Sir, on behalf of Shri S. B. Chavan I beg to lay on the Table a copy of the Central Reserve Police Force (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 345 in Gazette of India dated the 8th June, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[*Placed in Library. See No. LT-311/91.*]

#### Detailed Demands for Grants of the Ministry of External Affairs for 1991-92

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA) :** Sir, on behalf of Shri Madhavsingh Solanki I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1991-92.

[*Placed in Library. See No. LT312/91.*]

#### Detailed Demands for Grants of the Ministry of Steel for 1991-92

**THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) :** Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for 1991-92.

[*Placed in Library. See No. LT-313/91.*]

**Review on the working of and Annual Report of Central Cottage Industries of India Ltd., New Delhi 1989-90 etc.**

[*Translation*]

**THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES**

(SHRI ASHOK GEHLOT) : Sir, I beg to lay on the Table : (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-321/91]

<sup>3</sup>  
<sup>2</sup>  
<sup>1</sup>  
The Ministry of Surface Transport, Internal Work Study Unit (Research Assistant) Recruitment Rules, 1991 and Annual Report of and Review on the working of Pepsu Road Transport Corporation, Patiala for 1988-89 etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Sir, I beg to lay on the Table—

- (1) A copy of the Ministry of Surface Transport, Internal work Study Unit (Research Assistant) Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 426 in Gazette of India dated the 20th July, 1991 issued under article 309 of the Constitution.

[Placed in Library. See No. LT-322/91]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 under the sub-section (3) of section 35 of the Road Trans-

port Corporations Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of Pepsu Road Transport Corporation, Patiala, for the year 1988-89.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-323/91]

**Notifications under Mines and Minerals (Regulation and Development) Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA) : Sir, on behalf of Shri Balram Singh Yadav, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

- (1) The Mineral Concession (Amendment) Rules, 1990 published in Notification No. G.S.R. 197(E) in Gazette of India dated the 1st April, 1991.
- (2) The Mineral Conservation and Development (Amendment) Rules, 1990 published in Notification No. G.S.R. 227(E) in Gazette of India dated the 22nd April, 1991.

*Placed in Library. See No. LT-314 91*

**Notifications under Union Territories Act, 1963 and Central Reserve Police Force Act, 1949**

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, on behalf of Shri M. M. Jacob, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 51 of the Government of Union Territories Act, 1963 :—
  - (i) S.O. 19(E) published in Gazette of India dated the 12th January, 1991 containing President's Order dated the 12th January, 1991 regarding suspension of operation of certain provisions of the Government of Union Territories Act, 1963 in relation to the Union Territory of Pondicherry for a period of six months with effect from the 12th January, 1991.
  - (ii) S.O. 153(E) published in Gazette of India dated the 4th March, 1991 containing President's

Order dated the 4th March, 1991 dissolving the Legislative Assembly of the Union Territory of Pondicherry with immediate effect and directing that the provisions of the order shall have effect subject to certain modifications mentioned in the Notification.

- (iii) S.O. 447(E) published in Gazette of India dated the 4th July, 1991 rescinding the Order made by the President on the 12th January, 1991 in relation to the Union Territory of Pondicherry.

*[Placed in Library. See No. LT-315 91]*

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949 :—
  - (i) The Indo-Tibetan Border Police Company Commander (Engineer) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 378 in Gazette of India dated the 29th June, 1991.
  - (ii) The Indo-Tibetan Border Police Commandant (Engineer) and Assistant Commandant (Engineer) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 379 in Gazette of India dated the 29th June, 1991.

*[Placed in Library. See No. LT-316 91]*

**Notification under Cost and Works Accountants Act, 1959**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, I beg to lay on the Table a copy of the Notification No. S.O. 2544 (Hindi and English versions) published in Gazette of India dated the 29th September, 1990 specifying the four regional consti-

tuencies for the purposes of elections to the Council of the Institute of Cost and Works Accountants of India issued under sub-section (2) of section 9 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT-324/91]

**Review of the Working and Annual Report of Goa Meat Complex Limited, Panjim for 1989-90 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA) : Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Goa Meat Complex Limited, Panjim, for the year 1989-90.

(ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-317/91]

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, (Volumes I and II) for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1989-90 together with Audit Report thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-318/91]

**Annual Report of Review on the working of National Horticulture Board, Gurgaon for 1989-90 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAS) : Sir, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-319/91]

(3) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board for the year 1989-90 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-320/91]

**Notification under Banking Companies (Acquisition and Transfer of Undertaking) Act, 1990, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4)

of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (i) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1990 published in Notification No. Legal 2/90 in Gazette of India dated the 28th July, 1990.

[Placed in Library. See No. LT-325/91]

- (ii) The United Bank of India (Officers') Service (Amendment) Regulations, 1990 published in Notification No. 4/90 in Gazette of India dated the 10th November, 1990.

[Placed in Library. See No. LT-326/91]

- (iii) The UCO Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. PER/TP/PCR/1041/91 in Gazette of India dated the 30th March, 1991.

[Placed in Library. See No. LT-327/91]

- (iv) The Bank of India (Officers') Service Regulations, 1979 published in Notification No. P:IR:VNK:1473 in Gazette of India dated the 6th April, 1991.

[Placed in Library. See No. LT-328/91]

- (v) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. 190/S/0090/PD:IRD (O) in Gazette of India dated the 20th April, 1991.

[Placed in Library. See No. LT-329/91]

- (2) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Rupee containing Copper 75 per cent and Nickel 25 per cent coined in commemoration of Dr. B. R. Ambedkar Centenary) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 202(E) in Gazette of India dated the 22nd

March, 1991, under sub-section (3) of section 21 of the Coinage Act, 1906.

[Placed in Library. See No. LT-330/91]

- (3) A copy of the Small Industries Development Bank of India (Employees Provident Fund) Regulations, 1990 (Hindi and English versions) published in Notification No. 3590/PF in Gazette of India dated the 20th November, 1990 under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989.

[Placed in Library. See No. LT-331/91]

- (4) A copy each of the following Annual Reports (Hindi and English versions) :—

- (i) Report of the Uttarbanga Kshetriya Gramin Bank, Cooch Behar, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-332/91]

- (ii) Report of the Sabarkantha Gandhinagar Gramin Bank, Himatnagar, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-333/91]

- (iii) Report of the Jammu Rural Bank, Jammu, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-334/91]

- (iv) Report of the South Malabar Gramin Bank, Malapuram, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-335/91]

- (v) Report of the Indore Ujjain Kshetriya Gramin Bank, Ujjain, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-336/91]

- (vi) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-337/91]

- (vii) Report of the Bardhaman Gamin Bank, Burdwan, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-338/91]

- (viii) Report of the Farrukhabad Gramin Bank, Farrukhabad, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-339/91]

- (ix) Report of the Tripura Gramin Bank, Agartala, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-340/91]

- (x) Report of the Kashi Gramin Bank, Varanasi, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-341/91]

- (xi) Report of the Chhatrasal Gramin Bank, Orai, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-342/91]

- (xii) Report of the Mizoram Rural Bank, Aizawl, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-343/91]

- (xiii) Report of the Hazaribagh Kshetriya Gramin Bank, Hazaribagh for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-344/91]

- (xiv) Report of the Champaran Kshetriya Gramin Bank, Motihari, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-345/91]

- (xv) Report of the Pragjyotish Gaonlia Bank, Malbari, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-346/91]

Notifications under Income Tax Act, 1961 and Central Excises and Salt Tax, 1944 etc.

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI RAMESHWAR THAKUR) :  
Sir, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) The Income-tax (Sixteenth Amendment) Rules, 1990 published in Notification No. S.O. 959(E) in Gazette of India dated the 26th December, 1990.

- (ii) The Income-tax (Fourth Amendment) Rules, 1991 published in Notification

- No. S.O. 90(E) in Gazette of India dated the 13th February, 1991.
- (iii) The Income-tax (Fifth Amendment) Rules, 1991 published in Notification No. S.O. 127(E) in Gazette of India dated the 25th February, 1991.
- (iv) The Income-tax (Sixth Amendment) Rules, 1991 published in Notification No. S.O. 148(E) in Gazette of India dated the 28th February, 1991.
- (v) The Income-tax (Seventh Amendment) Rules, 1991 published in Notification No. S.O. 220(E) in Gazette of India dated the 26th March, 1991.
- (vi) The Income-tax (Eighth Amendment) Rules, 1991 published in Notification No. S.O. 258(E) in Gazette of India dated the 12th April, 1991.
- (vii) The Income-tax (Ninth Amendment) Rules, 1991 published in Notification No. S.O. 340(E) in Gazette of India dated the 16th May, 1991.
- [Placed in Library. See No. LT-347 91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 828(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on printing frames when used in the factory of production in the printing of textile fabrics for the period from the 28th February, 1986 to the 2nd September, 1987.
- (ii) G.S.R. 829(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on parts of headgear for the period commencing from the 1st March, 1986 to the 1st May, 1988.
- (iii) G.S.R. 852(E) published in Gazette of India dated the 22nd October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on paper or paper board required in the manufacture of low density polyethylene coated paper or paper board to be used for packaging of milk for the period from the 28th February, 1986 to the 4th June, 1987 together with a corrigendum thereto published in Notification No. G.S.R. 1002(E) dated the 26th December, 1990.
- (iv) G.S.R. 911(E) published in Gazette of India dated the 15th November, 1990 together with an explanatory memorandum seeking to waive payment of excise duty in excess of that leviable on permanent magnets under Notification No. 160 86 on articles intended to become permanent magnets for the period from the 1st March, 1986 to the 15th November, 1988.
- (v) G.S.R. 53(E) published in Gazette of India dated the 30th January, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on Copper Wire Rods manufactured out of duty paid Copper Wire Bars for the period from the 13th May, 1969 to the 1st August, 1984.
- (vi) G.S.R. 57(E) published in Gazette of India dated the 6th February, 1991 together with an explanatory

- memorandum seeking to waive payment of excise duty on cold formed or cold finished steel bars commonly known as Bright Bars when made from duty paid inputs on which credit of duty had not been availed of for the period from the 1st March, 1988 to the 19th May, 1988.
- (vii) The Central Excise (Amendment Rules, 1991 published in Notification No. G.S.R. 72 (E) in Gazette of India dated the 15th February, 1991.
- (viii) G.S.R. 156(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 23 90-CE, dated the 18th June, 1990.
- (ix) G.S.R. 271(E) published in Gazette of India dated the 8th May, 1991 together with an explanatory memorandum providing that in accordance with the general practice that was prevalent at the relevant time the whole of the duty of excise and special duty of excise not paid in respect of Copper Oxy Chloride shall not be required to be paid during the period from the 28th February, 1986 to the 19th March, 1990.
- (x) G.S.R. 51(E) published in Gazette of India dated the 29th January, 1991 together with an explanatory note seeking to extend inter warehousing movement of mineral oil products without payment of duty to and from Karwar in Karnataka State.
- (xi) G.S.R. 27(E) published in Gazette of India dated the 25th January, 1991 together with an explanatory note seeking to extend the boundaries of the Madras Export Processing Zone so as to include more area therein.
- (xii) G.S.R. 88(E) published in Gazette of India dated the 25th February, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on parts consumed within the factory of production for the manufacture of Solar and other non-convention energy based products systems specified in the Table to the Notification No. 120-81-CE, dated the 15th May, 1991 for the period from the 28th February, 1986 to the 24th May, 1988.
- (xiii) The Central Excise (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 242(E) in Gazette of India dated the 26th April, 1991.
- (xiv) G.S.R. 245(E) published in Gazette of India dated the 30th April, 1991 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the duty of excise payable on Potato Wefers which was not being levied during the period from the 28th February, 1986 to the 20th May, 1987.
- (xv) G.S.R. 252(E) published in Gazette of India dated the 2nd May, 1991 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the excise duty payable on fruit pulp based drinks in excess of the duty paid at the rate applicable to heading No. 20 01 during



the period from the 28th March, 1988 to the 19th March, 1990.

(xvi) The Central Excise (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 321(E) in Gazette of India dated the 28th June, 1990.

(xvii) G.S.R. 325(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty payable on unprocessed cotton fabrics manufactured on powerlooms during the period from the 15th July, 1977 to the 16th March, 1985 shall not required to be paid.

(xviii) The Central Excise (Forth Amendment) Rules, 1991 published in Notification No. G.S.R. 337(E) in Gazette of India dated the 11th July, 1991.

(xix) The Central Excise (Fifth Amendment) Rules, 1991 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 18th July, 1991.

[Placed in Library. See No. LT-348/91]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1990 published in Notification No. G.S.R. 993(E) in Gazette of India dated the 21st December, 1990 together with an explanatory memorandum.

(ii) G.S.R. 79(E) published in Gazette of India dated the 18th February, 1991 toge-

ther with an explanatory memorandum regarding exemption to Roundabouts, swings and other fairground amusement and parts and accessories thereof when imported into India for setting up of amusement parks from the basic customs duty in excess of 45 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.

(iii) G.S.R. 155(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum rescinding the notification No. 258/90-Cus., dated the 23rd October, 1990.

(iv) G.S.R. 175(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.

(v) G.S.R. 176(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum seeking to extend the validity of certain notifications mentioned in the list annexed to the Notification upto 31st March, 1992.

(vi) G.S.R. 177(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum extending the validity of Notification No. 522/86-Cus., dated the 31st December, 1986 upto 31st March, 1992.

(vii) G.S.R. 178(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to Notification No. 64/90-Cus., dated the 20th March, 1990 so as to

extend the validity of exemption without any time limit.

- (viii) G.S.R. 243(E) published in Gazette of India dated the 29th April, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990.
- (ix) G.S.R. 284(E) published in Gazette of India dated the 30th May, 1991 together with an explanatory memorandum declaring that the whole of the material specified in the Table annexed to Notification as is contained in the goods manufactured in India and exported outside India shall be deemed to be imported material.
- (x) G.S.R. 327(E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (xi) G.S.R. 329(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 252/83-Cus., dated the 27th August, 1983.
- (xii) G.S.R. 330(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 16/90-Cus., dated the 16th April, 1990.
- (xiii) G.S.R. 331(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain

amendments to the Notification No. 17/90-Cus., dated the 6th April, 1990.

- (xiv) G.S.R. 336(E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (xv) S.O. 426(E) published in Gazette of India dated the 27th June, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xvi) S.O. 443(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

[Placed in Library. See No. LT-349/91]

**Annual Report of and Review on the working of Overseas Construction Council of India for 1989-90 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India for the year 1989-90 with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-350/91]